

(b) Yes, Sir.

(c) The question regarding payment of project allowance for staff working at Urvaraknagar Post Office and eligibility for grant of such allowance for staff of Barauni Exchange and Barauni Oil Refinery post office, are under consideration. Staff in other places are not eligible for the allowance as these places do not fall within the project area.

**Report of Extra Departmental Enquiry Committee**

1555. SHRI RAMAVATAR SHASTRI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have considered the report of extra Departmental Enquiry Committee and arrived at a decision to implement its recommendation;

(b) the likely additional expenditure on the implementation of Extra Departmental Enquiry Committee's recommendations; and

(c) the main benefits to the Extra Departmental Employees working under P and T Department?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) to (c) The recommendations of the Committee are under examination.

**Demand for Suspension of S.H.O., Daryaganj Police Station, Delhi, by Delhi Lawyers and Advocates**

1556. SHRI RAMAVATAR SHASTRI:  
SHRI AMAR NATH CHAWLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that the lawyers and advocates in Delhi demanded suspension of the S.H.O., Daryaganj Police Station, Delhi;

(b) if so, the facts thereof;

(c) whether any enquiry has been made into the allegations against the S.H.O. for handcuffing an Advocate while taking him to the Court; and

(d) if so, the outcome thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN):** (a) Yes, Sir.

(b) On 13-7-1972 an advocate, Shri Balbir Singh, was arrested by Daryaganj Police u/s 107/151 Cr. P.C. and u/s 324 IPC following a dispute with his landlord in which injuries were sustained by the landlord. Shri Balbir Singh was hand-cuffed when taken from the police station to the court of Chief Judicial Magistrate on 14-7-1972. This was resented to by the members of the bar who went to the Additional District Magistrate (South) and then to the District Magistrate demanding suspension of S.H.O. Daryaganj and the investigating officer of the case. The members of the bar alleged that both S.H.O. Daryaganj and the investigating officer had acted in a high handed manner with Shri Balbir Singh advocate and had inflicted grave indignities on him. The District Magistrate passed orders to hold an inquiry under Punjab Police Rules 16.38(i) and it was decided to suspend the investigating officer of the case. Later, the Lt. Governor ordered the suspension of the S.H.O. Daryaganj Police Station.

(c) Yes.

(d) The inquiry officer came to the conclusion that the allegations regarding man-handling and beating Shri Balbir Singh advocate were not correct. However, the possibility of his being pushed into the lock-up on 13-7-1971 could not be completely ruled out. The allegation of hand-cuffing was found to be proved.

**Transmitters Dropped in and Around Patratu Thermal Plant area in Bihar**

1557. SHRI HARI KISHORE SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a number of transmitters have been recently dropped in and around the Patratu Thermal Plant area in Bihar;

(b) if so, whether Government are aware of their origin; and

(c) if so, the steps proposed to be taken by Government to check this in future?

**THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS**